CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

R.A. No.40/1993

in

O.A. No.1248/1987.

Date of decision: February 12, 1993.

OMKAR SINGH

Petitioner.

Vs.

UNION OF INDIA & ANOTHER ...

Respondents.

BY CIRCULATION:

The Original Application having been filed on 28.8.1987, the petitioner prayed for a direction to the respondents to regularise his services on the ground that he has been working continuously and uninterruptedly in the office of the respondent No.2 and had completed more than 240 days in a year. We examined this case of the petitioner on the basis of the material placed before us and the stand taken in the pleadings. We held that the petitioner had not placed any satisfactory material in support of his case that he was engaged for more than 240 days in a calendar year. The said finding im based on consideration of the relevant material, does not suffer from any error apparent on the face of the record justifying review. The petitioner not having amended the petition, the question of considering the facts subsequent to the filing of the application does not arise. The petitioner has also not made out a case for review on the ground of discovery of new and important material

which he could not produce earlier in spite of diligent efforts made by him. Hence, we see no good ground for review. The Review Application is accordingly dismissed.

(S.R.ADICE) MEMBER(A)

(V.S.MALIMATH) CHAIRMAN

sks